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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

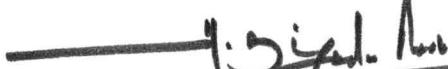
ORIGINAL APPLICATION NO:54 OF 1993

DATE OF DECISION:JULY 26,1993

Shri Bikram Majhi ... Applicant
Versus
Union of India and others ... Respondents

(For instructions)

- 1.Whether ~~file~~ referred to the reporters or not?
- 2.Whether it be circulated to all the Benches of the Central Administrative Tribunals or not?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)


(K.P. ACHARYA)
VICE CHAIRMAN

26.7.93

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ORIGINAL APPLICATION NO :54 OF 1993

Date of decision :July 26, 1993

Shri Bikram Majhi ... Applicant

-Versus-

Union o f India and Others... Respondents

For the Applicant : M/s Devanda Misra, Deepak Misra,
R.N.Naik, A.Deo, B.S.Tripathy
Advocates.

For the Respondents : Mr. Ashok Misra, Senior Standing
Counsel (Central)

CORAM :

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN
AND
THE HONOURABLE MR. H.RAJENRA PRASAD, MEMBER (ADMN.)

JUDGMENT

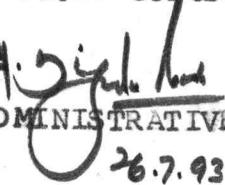
K.P.ACHARYA, V.C.

The Petitioner while working as Extra Departmental Delivery Agent since 1.6.1981 in Hatigoda Branch Post Office within the district of Mayurbhanja was selected for the post of Postman. The petitioner was asked to be ⁱⁿ readiness. But unfortunately during the intervening period, due to ~~in~~ ^{biannual} cadre review, some posts ^{were} ~~in~~ reduced and therefore, posting of the petitioner in Bhubanesws Division could not materialise.. He was held to be a surplus

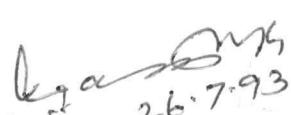
ba Member for the post of Postman.

2. We have heard Mr. Tripathy learned counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central). We would direct that the petitioner be adjusted against any existing vacant post or against any post which may become vacant in future.

3. Thus, the application is accordingly disposed of. No costs.

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MEMBER (ADMINISTRATIVE)

26.7.93


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VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
July 26, 1993